12 hrs.

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RE. ADJOURNMENT MOTIONS, ETC.

(Interruptions) **

MR. SPEAKER: Nothing is going on record.

SHRI GEORGE **FERNANDES** (Muzaffarpur): I gave an adjournment motion on the witch-hunting that has started on the Air India....

MR. SPEAKER: I have not allowed that.

SHRI GEORGE FERNANDES: It has been conveyed to me that you have not allowed, but we would like to know....

MR. SPEAKER: There is no question of that.

SHRI GEORGE FERNANDES: For the last five-six days, everyday on their front page, the newspapers have been giving....

MR. SPEAKER: Nothing is going on record. No question of witchhunting; I cannot allow it.

SHRI JOTIRMOY BOSU (Diamond Harbour): Will you kindly ask the Home Minister to make a statement as to what enquiry he has made? If the enquiry has revealed **

MR. SPEAKER: No not allowed.

भी भ्रटल बिहारी वाजपेयी : (नई दिल्ली) : कल ग्रापने चर्चा की इजाजत नहीं दी। हम लोग सेवोटाज के मामले पर चर्चा चाहते थे, मगर इन्होने मना कर दिया ।

(Interruptions) **

MR. SPEAKER: No, not allowed.

भी प्रटल बिहारी बाजपेबी : अहाअ धिगापूर चला ग्याहै।

Motions

(Interruptions)

MR. SPEAKER: No. not allowed. Please sit down; I will come to you also. Shri Mani Ram Ragri.

भी कमल नाथ: (छिदवाढा): मध्यक्ष महोदय, माप वहां से ही शरू करते हैं, यहां भी देखिये ।

प्राच्यास महोदय: सब का नम्बर भायेगा । मैं सबको एलाऊ करता है।

SHRI KAMAL NATH: I want to raise a serious matter.

MR. SPEAKER: You may serious; they may also be serious. Seriousness comes according to the doctor's diagnosis and that doctor happens to be me. What can I do about it?

(Interruptions) **

MR. SPEAKER: I have allowed Mr. Bagri. Nothing is going on record except what Mr. Bagri would sav.

(Interruptions) **

MR. SPEAKER: I will allow you, but not like this. I will allow you at your turn. I am ready to cooperate with you. I have always cooperated.

SHRI JYOTTRMOY BOSU: kind enough; do not raise your voice.

MR. SPEAKER: I have never raised my voice. Please sit down.

SHRI JYOTIRMOY BOSU: certainly obey you, but we courtesy from the chair.

MR. SPEAKER: Yes, example of courtesy; living example of courtesy. Shri Mani Ram Bagri.

भी नर्नोराम कागड़ी (हिंसार): श्राप्यक्ष भी, यह एडजोर्नमेंट मोशन तो सब लोगों ने रखा है उधर से भी और इधर से भी । यातो उसका तरीका यह हो कि सब लोगों केनाम लेकर संवपार्टियों को बुलाकर ...

प्रध्यक्ष महीवय : नहीं साहब ऐसा नहीं हींता है।

हा हाता हा - **श्री ज्योतिर्मय बसुः** किस के बारे में ?

घष्यका महीवय : कोई भी हो ।

श्रीमनीराम बागड़ी: कांग्रेस के पक्ष केलोग भी चाहते हैं हम भी चाहते हैं।

मध्यक महोदय : लेकिन मैं प्रया नहीं तेड़ सकता।

भी मनीराम बागड़ी: सारा सदन ही ग्रगर चाहे, तब ?

भ्रष्टक महोदय: मैं प्रयानहीं तोड़ गा जब तक रूल महीं बदलता।

(व्यवधान)

भ्रष्टिक महोदय : जब मुझे फैंबटस मालूम नहीं हों तो मैं सुन लेता हूं, सब कुछ सुन लेता हूं।

धो जार्ज फर्नान्डोसः ग्रापने नहीं सुना ।

भी घटल बिहारी वाजपेयी : नहीं सुना।

(ब्यवधान)

भी जार्ज फर्नान्बीस : कब की बात कर रहे हैं?

श्रध्यक्ष महोदय: जार्ज साहब, मैं ग्रब की बात नहीं कर रहां हूं, ताब की बात करता हूं जब फैंक्ट्स पता लगने चाहिये। इस मसले पर सुझे फैंक्ट्स की ग्रावश्यकता नहीं है। मैं जब जरूरत समझ्गा तब सुन नुंगां। भी जार्च फर्नान्डीस : हमें भी कुछ कहना है।

प्रदेशका महीवय : ग्रापकी भी सुनूगा।

श्रीबागड़ी ।

भी भनी राम धानकी : इस में बहस की कोई बात नहीं है ग्रापस में अगड़े की कीई बात नहीं है। सब लोग कायदें से चलना चाहते हैं, उधर से भी ग्रीर इधर से भी । आप कोई कायदा निकला लें, कोई एतराज नहीं है। काम रोको प्रस्तावों के बार में मुझे इतनी बात कहनी है कि मेरा भी है ग्रीर दूसरे माजनीय सदस्यों के भी हैं, उनको ग्राप मैंगन करते हैं तो सब के मैंगन करें।

भ्रष्टमक महोदयः करूंगा ते। सब को करूंगा ।

श्री मनी राम भागड़ी: सब को मौका भी मिलना चाहिये इनके ऊपर ग्रपनी ग्रपनी बात कहने का । सारे देश के लोगों का ज्यान इस ग्रोर है। गलत है या सहीं लेकिन उनका ज्यान इस ग्रोर है।

दूसरी बात यह है कि 222 के अन्तर्गत मैंने एंक नोटिस दिया है।

SHRI JYOTIRMOY BOSU: I am on a point of order. I seek your permission

MR. SPEAKER: I will refer. I will get the facts. But it does not come under rule 222.

इस कैंस में बनता नहीं है। वह दूसरे हाउस में बोले हैं। मैंने पढ़ा है। वहां हाउस में कोई बोलेगा तो नहीं बनता है।

SHRI JYOTIRMOY BOSU. I seek your permission, Sir. Will you kindly help us in requesting the Home Minister to make a statement, as to

Minister to make a statement, as to at what stage the enquiry is, and whether the enquiry has pronounced

anything?

MR. SPEAKER: That you already done.

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SHRI JYOTIRMOY BOSU: No, Sir. Is the enquiry complete. They have to give a report. The House wants to know.

MR. SPEAKER: You have conveyed your feeling to the Home Minister.

SHRI JYOTIRMOY BOSU, If the sabotage is genuine, it is a matter of deep concern. If the sabotage is not genuine, it is of deep concern.

MR. SPEAKER: Now Shri Kamai Nath.

SHRI JYOTIRMOY BOSU: You kindly ask the Home Minister to make a statement.

(Interruptions)

म्रध्यक्ष महोदय : सवाल एडजर्नमेंट मोशन का नहीं है, प्रिंसिपल का हैं। किसी ने एडजर्नमेट मोशन दी हैं, इस वास्ते मैं मुनता हं, ऐसी बात नहीं है।

Because I have disallowed the adjournment motion, I am not seeking...

SHRI GEORGE FERNANDES: Sir, I hope you will listen to me.

MR. SPEAKER: I am listening to everybody. Now Mr. Kamal Nath.

DR. FAROOQ ABDULLAH (Srinagar): I hope you will listen to me. Will you listen there first, and then come here?

MR. SPEAKER: This is a roving eye, Dr. Farooq.

SHRI KAMAL NATH: Sir. on Monday, while speaking on the Finance Bill, I made certain comments on the judiciary....

MR. SPEAKER: What do you want to say? Under what rule?

SHRI KAMAL NATH: What I am saying does not concern me. It concerns you. Not me, him or anybody

else. It concerns you. I would like to point out to you that on Monday while speaking on the Finance Bill, I made certain comments on the judiciary. Subsequently, the Chief Justice.... will read out to you a report from the Hindustan Times

MR. SPEAKER: No.

(Interruptions)

MR. SPEAKER: You cannot, Sir. You cannot discuss the Judges. No; not allowed. You cannot do it. Not allowed.

(Interruptions)

SHRI K. LAKKAPPA (TUMKUR): Under the Constitution, any speech made by Members of Parliament is protected under rule 105.

म्राध्यक्ष महोदय : ठीक है, म्रापका प्वान्इट स्राफ स्रार्डर भी सृत्गा। मैं स्रापक भी सुनुंगा । स्राप बैठिये ।

(Interruptions)

MR. SPEAKER: Mr. Kamal Nath, you cannot. Nothing is going on record. You first read Article 121 and then come to me.

श्री राम विलास पासवान (हाजीपुर): अभी देश में दो तरह की प्रतिक्रिया चल रही हैं। एक तरफ लोग कह रहे हैं कि यह सैंबोटेज है ग्रीर दूसरी तरफ कह रहे हैं कि यह एमरजेंसी लगाने की तैयारी की जा रही है। इस वास्ते . . .

MR. SPEAKER: I have not allow-

श्री राम विलास पासवान : होम मिनिस्टर को स्थिति स्पष्ट करने में क्या श्रापत्ति है?

प्रध्यक्ष महोवय: करते हैं या नहीं, यह उन पर है। हम क्या करेंगें?

श्री राम विलास पसवान : पांच ग्रफसरों को निकाल दिया गया है...

^{**}Not recorded.

Not allowed, Sir.

DR. FAROOQ ABDULLAH: I have given a privilege notice under rule 222.

MR. SPEAKER: For what?

DR. FAROOQ ABDULLAH; A Member has cast aspersions on me. I don't think you have seen that yet.

MR. SPEAKER: We have referred it. It is under my consideration.

(Interruptions)

म्राध्यक्ष महोदय : म्राप निश्चिन्त हो कर बैठिये.. हाउम ग्रापका है।

पिछले 5, 6 दिनों से देश में यह चर्चा है, सदन में भी चर्चा है कि ...

श्री जार्ज फर्नान्डीस : ग्रध्यक्ष जी

प्रदास महोदय : ग्राप का मारों का एक ही विचार चल रहा है।

श्रो जार्ज फर्नान्डोस : मेरी परेणानी भी तो ग्राप समझ लोजिये। 5 वडे श्रकसर एयर इंडिया कोरपोरेशन के

भाष्यक्ष महोदय: तो ठीक है, बड़े हों या छोटे हों।

श्री जार्ज फर्नास्डीस : ग्राप मेरी वात को मुनिये . . . (व्यवधान)

ग्रहपक्ष महोदय : जब इतनी ग्रन्चित

बात होगी तो कार्यवाही होनी ही चाहिये।

श्री जार्ज फर्नान्डोस : ग्रध्यक्ष जी, सारे कानुनों को तोड़ कर 5 ग्रधिकारियों को काम से निकाल दिया गया है, यह कहां का न्याय है।....

श्रव्यक्ष महोदय : ऐसा कैसे कह सकते हैं । बगैर वजह कभी कोई काम होता ।

(Interruptions)*

श्री नार्ज फर्नान्डोस : : ग्रध्यक्ष जी

हमें (ब्यवधान)

MR. SPEAKER: Whatever is said without my permission will not form part of the record.

Motions

श्री ग्रटल बिहारी वाजपेयो : ग्रध्यक्ष जी, ए यर इंडिया के अफसर किन परिस्थितियों में निकाले गये हैं सिविल ऐवियेशन मिनिस्टर सदन में बयान दें। गृह मंत्री ग्रगर ग्रपने ग्राप ग्राकर बयान नहीं दे सकते तो यह मामला ऐसा है कि सिविल ऐवियेशन मिनिस्ट को बयान देना चाहिये।

श्राष्ट्रक्ष महोदय: ग्रापकी बात सुनी है। श्री राजनाथ सोनकर शास्त्री: (सैंदपूर)

अध्यक्ष जी, मैंने परसों ही इसी हाउस में नम्प्रतापूर्वक निवेदन किया था कि जो कुछ घटना हुई है यह पूरी तरह से फ़र्जी ग्रौर जाली है, ग्रीर उसका परिणाम यह है....

(व्यवधान)

MR. SPEAKER: Nothing is going on record. Not allowed.

(Interruptions) *

SHRI K. LAKKAPPA: My friend Mr. Kamal Nath has raised a very

important issue under Article 105.

You say we are not entitled. Our speech is protected under Article 105. Whether the Chief Justice of India can make a remark—In the press it has appeared—and reflect on the

MR. SPEAKER: You can come to me and discuss. Not allowed. (Interruptions)

Not allowed. Whatever is allowed under the tules will be allowed.

*Not recorded.

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माप मेरी बात नहीं सुनते हैं। नॉट मलाउड । भ्राप मेरी बात तो सुनिये। मैंने म्रोपको बोला कि मुझे विवरण 'चाहिये।

(Interruptions)

I want some explanation from the Ministry of Law. And I have asked for the comments. I have asked for the comments. Let me get the facts. Then it can be discussed upon and furthermore, you can come and discuss with me regarding this.

धी राम विलास पासवान :(हाजीपुर) ग्रध्यक्ष जी, हमारे सम्बन्ध में क्या हन्ना ? हमने जो चार्ज लगाया है सरकार पर कि यह ् एक मनगढ़न्त चीज है ग्रौर हमने जो इस पर मोशन दिया है उसका क्या हम्रा? माननीय शर्मा जी यहां बैठे हैं वह जवाब दें।

SPEAKER: I am talking about 222 motions.

श्री राम विलास पासवान : हमारे ऐडजर्नमेंट मोशन का क्या हुन्रा ?

श्रव्यक्ष महोदय : वह डिसग्रलाऊ कर दिया ।

श्रो राम बिलास पासवान : वयाँ?

MR. SPEAKER: I am not supposed to give my reasons.

श्री राजनाय सोनकर शास्त्री : ता म ब्राप से कह रहा था ब्रापने हमको मौका दिया इसके लिये धन्यवाद । ऐसी घटना 7, 8 बार हुई हैं। ... (व्यवधान)

म्राध्यक्ष महोदय: यह मैंने कर दिया है ।

I have already decided about this. I have disallowed it.

म्रापकी बात माननीय वाजपेयी जी ने. माननीय धर्नान्डीस ने. माननी राम विलास पासवान जी ने भी कह दी

भीर भापने भी कह दौ। उनके कान तक बात पहुंच गई।

श्री राजनाथ सोनकर शास्त्री: मैं चाहता हूं कि गृह मंत्री जी इस हाउस में . . .

(ध्यवधान)

हमारी बात का कोई ग्रसर नहीं है।

ब्राध्यक्ष महोदय : असर होता है , बाद में होता है। एकदम थोड़े ही होता

I do not know, I do not make any observations.

श्री रामावतार शारती (पटना) : ग्रध्यक्ष जी, मैं कि बात जानना चाहता ह कि क्या कभी भ्रापने यह मुना कि बिना कोई कारण बताए हुए . . .

मध्यक्ष महोदय: कारण भी मायेना. मब कुछ होगा। ऐसा नहीं होता, ग्राप बैठ जाइये ।

DR VASANT KUMAR PANDIT (Rajgarh): I raised the point about a wrong reply given by a Minister to one of my questions. You said to me yesterday, "Come to me under direction 115".

MR. SPEAKER: We have got the reply under Direction 115 for your question.

(Interruptions)

SHRI KAMAL NATH: With all respect, I don't think you have understood what I had said, nor have I understood what you are saying. I have not understood your direction. The point I raised was....

MR. SPEAKER: I have told you that I have asked for comments from the Law Ministry. It is under my consideration.

SHRI NARAYAN CHOUBEY (Midnapore): What about my adjournment motion?

MR. SPEAKER: Net allowed. Now, papers to be laid.

12.16 hrs.

PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act

THE MINISTER OF STATE IN

THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): On behalf of Shri Parnab Kumar Mukherjee, I beg to lay on the Table a copy of the Aluminium (Control) Amendment Order, 1981 (Hinid and English versions) published in Noti-

of India dated the 27th March, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-

fication No. S.O. 229(E) in Gazette

2460/81.]

NOTIFICATION UNDER MERCHANT SHIPPING

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATTL): I beg to lay on the Table a copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 311 in Gazette of India dated the 21st March, 1981, under subsection (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2462/81]

(व्यवधान)

भ्रायक्ष महोदय: भ्राप इस तरह क्या कर रहे हैं?

श्री जार्ज फर्नाग्डेस (मुजफ्फरपुर) । ग्राप हमको इसके लिये मौका देंगे क्या?

अध्यक्ष महोदय: ग्रापकी बात हो गई।

Notification under Press
Council Act

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I beg to lay on

the Table a copy of the Press Council (Budget and Accounts) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 16th April, 1981, under sub-section (3) of section 25 of the Press Council Act, 1978. [Placed in Library. See No. LT-2462/81]. (245374)

प्रध्यक्ष महोदय : श्रांपकी बात हो गई; ग्रव देख क्या होता है। (स्थवधान)

ग्राध्यक्ष महोदय: सब कुछ हो रहा है पता लगेगा गभीर मसला है ।

NOTIFICATION UNDER PREVENTION OF FOOD ADULTERATION ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): I beg to lay on the Table a copy of the Prevention of Food Adulteration (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 16th January, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 205(E) in Gazette of India dated the 25th March, 1981, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. 2463/81].

(ब्यवधान)

ग्राध्यक्ष महोदय: ग्राप शांति से बैठिये ग्रापना स्थान ग्रहण की जिये।

Notification under National Highways Act

SHRI VEERENDRA PATIL: On behalf of Shri Buta. Singh, I beg to lay on the Table a copy of Notification No. S.O. 114(E) (Hindi and English versions) published in Gazette of India dated the 19th February, 1981 declaring Biaora-Jaipur road as a National Highway as extension of National Highway No. 12, under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-2464/81].